

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 404/TT/2014**

Subject : Determination of transmission tariff from DOCO to 31.3.2019 for 400/220kV, 2x315MVA GIS and LILO of 400kV D/C Navsari-Boisar Transmission Line at 400/220 kV GIS Sub-station (New) at Magarwada in UT of D&D along with associated bays and 80 MVAR Bus Reactor under "Establishment of 400/220 kV GIS at Magarwada in UT of D&D" in Western Region.

Date of Hearing : 24.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 7 others

Parties present : Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for the instant asset for the 2014-19 tariff period with the anticipated date of commercial operation as 1.11.2014. He further requested to grant AFC for the instant assets as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission observed that the anticipated date of commercial operation of the instant asset has already lapsed. The Commission, for the purpose of consideration of grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations, directed the petitioner to submit the status of the commissioning of the asset covered in the instant petition and trail operation certificate issued by RLDC within seven days from the date of issue of this Record of Proceedings on affidavit with a copy to all the respondents. The Commission further directed the petitioner to submit the following information for the purpose of



consideration of grant of final tariff determination on affidavit before 26.12.2014 with a copy to all the respondents:-

- a. The reason and justification for cost variation of the following items (as given in Form 5, page 92, 93, 94 and 95 of petition) along with documentary evidence:-

Items	Asset wise % Cost variation w.r.t FR Cost
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Preliminary Investigation, Right of Way, Forest clearance, PTCC, general civil works, etc.	667
Erection, stringing & civil works including foundation	47
Structure for Switchyard	1149
Township & Colony	233

- b. Although there is no overall cost overrun, as there is large variation in completion cost w.r.t FR cost, in certain items, explain the basis on which FR estimates were prepared.

3. The Commission further directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

(T. Rout)  
Chief Legal